

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 25/2002 IN
OA NO. 263/2001

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New Delhi, this the 6th day of February, 2002

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. The Pay & Accounts Officer,
Customs & Central Excise,
117/7, Sarvodaya Enclave,
Kanpur 208 005
2. Union of India, through
Secretary, Ministry of Finance,
Department of Revenue & Banking (Revenue Wing)
Central Secretariat,
New Delhi - 110 001

... Applicants/Respondents

Versus

1. Shri Om Prakash Vohra,
Superintendent (Retired),
Customs & Central Excise,
R/o 385, Bhera Enclave,
Outer Ring Road,
Delhi

... Respondent

O R D E R (By Circulation)

The present RA seeks recall/review of the Order
dated 17.10.2001 passed in OA No. 263/2001

2. After going through the RA, I find that the review applicants (original respondents) have tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, I do not find any error apparent on the face of the record nor do I find any other justification which might necessitate the review of our order under Order XLVII

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(2)

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Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. The present RA has been filed admittedly with a delay of over three weeks. I have perused the reasons assigned in support of the delay, and am left unconvinced. The RA, therefore, fails on the ground of limitation as well.

4. In the circumstances, the RA is rejected.

S. A. T. RIZVI

(S. A. T. RIZVI)
MEMBER(A)

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